

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 2496/2019**

**This the 28<sup>th</sup> day of August, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

R.P. Bhardwaj, Technical Assistant, Gp. 'C'  
Aged about 48 years, S/o Late Ravi Datt,  
R/o Qtr. No.: 1889, Type - II, NH. IV,  
Faridabad – 121001  
Working in Directorate of Plant Protection,  
-Quarantine & Storage, N.H.IV,  
Faridabad - 121001

...Applicant

(By Advocate: Sh. D.P. Sharma )

**VERSUS**

Union of India, through :

1. The Secretary, Agri. & Co-op.,  
Ministry of Agriculture & Farmers Welfare,  
Krishi Bhawan, New Delhi.
2. The Joint Secretary,  
Department of Agriculture & Cooperation,  
Ministry of Agriculture & Farmers Welfare,  
Krishi Bhawan, New Delhi.
3. The Plant Protection Adviser-  
to the Govt. of India,  
Ministry of Agriculture & Farmers Welfare,  
Room no. 409, B-Wing, Shastri Bhawan, New Delhi  
Also at Directorate of P.P.Q.S.,  
N.H.IV, Faridabad – 121001

4. The Chief Administrative Officer,  
Directorate of Plant Protection, Quarantine-  
& Storage, N.H. IV, Faridabad – 121001

...Official Respondents

5. Sh. Sudhir Chander, Scientific Assistant, through  
Chief Administrative Officer, Directorate of PPQS,  
NH. IV, Faridabad – 121001

6. Sh. Raj Kumar, Scientific Assistant, through  
Chief Administrative Officer, Directorate of PPQS,  
NH. IV, Faridabad – 121001

7. Sh. Lakhmi Chand, Scientific Assistant, through  
Chief Administrative Officer, Directorate of PPQS,  
NH. IV, Faridabad – 121001

... Private Respondents

(By Advocate: Ms. Chandni for Sh. Hilal Haider)

### **ORDER (Oral)**

#### **Hon'ble Ms. Jasmine Ahmed:**

Heard the learned counsel for applicant.

2. Learned counsel for applicant states that though the applicant is senior, but overlooking his claim, his juniors have been promoted. When he came to know, he preferred a detailed representation dated 12.03.2018 and the respondents did not take any decision yet.

3. Learned counsel for applicant states that a direction may be given by the Tribunal to the respondents, to decide his representation, by passing a reasoned and

speaking order, by taking into account all the pleas of the applicant, in a time bound manner.

4. Taking into consideration the short prayer made by the counsel for applicant at this stage of admission, we feel that it is no use of keeping this OA pending before this Tribunal.

Hence, we direct the respondents to decide the representation dated 12.03.2018, within two months from the date of receipt of a certified copy of this order, with the intimation to the applicant.

5. Accordingly, the OA is disposed of at the admission stage itself. It is made clear that nothing has been commented on merits of the case. No costs.

**(Aradhana Johri)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/akshaya/